

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.584/MP/2020

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Supply Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited.

Date of Hearing : 22.2.2023

Coram : Shri I. S. Jha, Member
Shri P. K. Singh, Member

Petitioner : Jhabua Power Limited (JPL)

Respondents : Kerala State Electricity Board Limited (KSEBL)

Parties Present : Ms. Swapna Seshadri, Advocate, JPL
Ms. Ashabari Thakur, Advocate, JPL
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Ankit Roy, Advocate, KSEBL

Record of Proceedings

At the outset, learned counsel for the parties pointed out that the matter was part-heard and was previously listed before the three-member coram of the Commission. In view of the above, the Commission decided to adjourn the matter. Learned counsel for the Petitioner, however, added that substantial deductions (approx. to the tune of 30%) are being made by the Respondent from the monthly invoices raised by the Petitioner under several heads and urged for early listing of the matter. In response, the learned counsel for the Respondent submitted that deductions are being made in accordance with the provisions of the Power Supply Agreements between the parties.

2. The Petition shall be listed for hearing on 16.3.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**